

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/1736(KB)2019  
IA(COMPANIES.ACT)/174(KB)2023,  
TA/1342(KB)2019,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>TH</sup> NOVEMBER, 2023, 10:30 A.M**

IN THE MATTER OF	FAVOURITE SMALL INVESTMENT LTD. & ORS.
UNDER SECTION	SEC. 230-232 - SECOND MOTION

**Appearance (via video conferencing/physically)**

Mr. D.N. Sharma, Adv. ] For the Applicant in  
Ms. M. Manot, Adv. ] IA(COMPANIES.ACT)/174(KB)2023  
Mr. Anil Chowdhury, Adv. ]  
  
Mr. Sarathi Sengupta, Adv. ] For All Employees Applicant  
Mr. Asit Kumar Hazra, Adv. ]  
Ms. Soumi Chatterjee, Adv. ]  
  
Mrs. Manju Bhuteria, Adv. ] In TA/1342(KB)2019  
Ms. Tanvi Luhariwala, Adv. ]

**ORDER**

1. Ld. Counsel for the parties present.
2. **IA(COMPANIES.ACT)/174(KB)2023:**
  - a. This application filed by the applicant under Rule 11 of the NCLT Rules praying for the following reliefs which are as follows:
    - (a) *Vistar Financiers Private Limited be substituted with Pawanputra Vincom LLP of 8, Abanindra Nath Thakur Sarani, Shantiniketan, 4<sup>th</sup> Floor, Flat No.12 NA, Kolkata – 700017, West Bengal [LLPIN No. AAK-3321] [PAN No. AAUFP6619G] as and where it appears in the scheme of revival/arrangement which is annexed at pages 152 to 159 of the company petition being T.P. No. 1736 of 2019 [earlier C.P. No.418 of 2011] pending before this Hon'ble Tribunal in the manner as shown in annexure "G";*

*(b) The scheme be suitably modified to substitute Vistar Financiers Private Limited with Pawanputra Vincom LLP;*

*(c) The Company petition being T.P. No.1736 of 2019 be suitably amended to substitute the name of Vistar Financiers private Limited with Pawanputra Vincom LLP;*

b. The reason for replacement is as follows:

*“(d) The applicants state that they have no objection if Vistar is replaced by the said Pawanputra as an integral part of the scheme to give financial support and are making this application so that the scheme of revival/arrangement upon being sanctioned can be fully implemented. The applicants have already conveyed their no-objection if Vistar is replaced by the said Pawanputra in the proposed scheme which is part of the company petition.”*

c. In view of the above prayer made by the Applicants, this IA(COMPANIES.ACT)/174(KB)2023 is accordingly **allowed** and **disposed of**.

3. **TA/1342(KB)2019:**

a. List this matter on **13.12.2023**.

**Arvind Devanathan**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**